

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 111 of 2013**

**Dated : 17<sup>th</sup> September, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Snam Alloys Pvt. Ltd. & Ors. ....Appellant(s)**

**Versus**

**Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant (s): Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s): Mr. Varun Pathak  
Mr. J. Sridharan (Rep.) for JERC  
Mr. R. Venkataramani, Sr. Adv.  
Mr. V.G. Pragnasam  
Mr. S. Prabu Ramasubramanian for  
Puducherry Govt.

**ORDER**

The learned counsel for the Appellant seeks some more time to file the Rejoinder after collecting some relevant documents. Accordingly, he is directed to file the same on or before 09.10.2013 after serving copy on the other side.

Post the matter for hearing on **24.10.2013.**

**( V.J. Talwar)**  
**Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**